

- (b) if so, whether it is also a fact that they are seeking much greener pastures of Civil Aviation Sector which promises more stable and lucrative careers;
- (c) if the exodus finally is there then will there not be shortage of pilots;
- (d) if so, how Government propose to stop exodus; and
- (e) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI K.C. VENUGOPAL): (a) The number of Pilots, who have been granted pre-mature retirement from IAF during the last three years, are as follows:—

Year	Approved
2010	93
2011	89
2012	70

(b) Exits are a natural phenomenon in a pyramidal organization such as IAF. Provisions exist for officers of all branches to proceed on premature retirement as per the Government policy.

(c) To check shortage of Pilots, steps are taken by the IAF while granting Pre-mature Retirement. Board of Officers are held twice a year to ensure that only deserving cases are recommended and a balance is maintained between Premature Separation from Service (PSS) and induction, so that there is progressive reduction in shortages of officers in IAF.

(d) and (e) The IAF ensures that mitigating the factors leading to an officer applying for Premature Separation from Service (PSS) is by posting them to a suitable place.

Minimum and maximum fix price of tickets

†3911. SHRIMATI NAZNIN FARUQUE: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Government is considering to fix maximum and minimum air fare of the tickets to put a check on the black marketing of the tickets; and

†Original notice of the question was received in Hindi.

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI K.C. VENUGOPAL): (a) and (b) Air fares are determined by market forces of demand and supply. Air fares applicable for travel on any day are displayed in the websites of Airlines, travel portals and also available with travel agents and in the booking office of Airlines. Random monitoring of airfare revealed that airfares are remaining within the fare band made available by the scheduled airlines. Therefore, there is no proposal at present to fix maximum and minimum of airfares.

**Construction of additional sq. mtrs by GMR/DIAL
without permission**

3912. SHRIMATI GUNDU SUDHARANI:

SHRI A.A. JINNAH:

SHRI JAI PRAKASH NARAYAN SINGH:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that GMR/DIAL had constructed an additional 83,700 sq. mtrs without any approval from the Ministry/AAI and included the same in the major development plan to escalate the project cost to Rs. 12,857 crores from the initial Rs. 8975 crores in January 2008;

(b) whether it is also a fact that this blatant violation was reported by both the financial and the Technical auditor of AAI in their report;

(c) if so, why no action was taken by Government on DIAL for escalating the project cost by dubious means;

(d) whether Government is planning to initiate action on the officials of Ministry and AAI for colluding with the officials of DIAL and brining huge losses to the public exchequer; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI K.C. VENUGOPAL): (a) and (b) As per the provisions of State Support Agreement (SSA) and Operation, Management and Development Agreement (OMDA) entered into between Government of India (GoI) and Airports Authority of India with M/s Delhi International Airport Pvt. Ltd. (DIAL) respectively, no specific